

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4046  
ANSWERED ON:05.09.2012  
COMPLAINTS PENDING IN CBI AND CVC  
Deshmukh Shri K. D.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of complaints received from various departments and pending for Central Vigilance Commission (CVC) and Central Bureau of Investigation (CBI) inquiry during the last three years along with the number of complaints inquired into and the details of the level at which the inquiry has been carried out;
- (b) the time by which the inquiry of pending cases are likely to be carried out and completed by the Government; and
- (c) the reasons for delay in investigation of complaints?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a) to (c): Complaints received in the Central Vigilance Commission (CVC) are dealt according to its Complaint Handling Policy. After receipt of the complaints in the Commission, the same are scrutinized and where specific and verifiable allegations of vigilance nature are noticed by the Commission, the complaints are forwarded to the appropriate agency i.e. Chief Vigilance Officer (CVO) of the organization or Central Bureau of Investigation (CBI) to conduct investigation into the matter and report to the Commission expeditiously. Time limit of 3 months has been provided to the CVOs for submission of investigation report to the Commission.

As per information provided by the CVC, details of number of complaints received in the Commission and number of general complaints sent for investigation and report to the various organizations concerned for the last 3 years i.e. 2009, 2010 & 2011 are as under:-

Year	No. of complaints received	No. of complaints sent including brought forward for Investigation Report from previous year
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2009	14348	1714
2010	16689	945
2011	17407	1023

As on 31.12.2011, a total of 1406 complaints were pending for over three months for submission of investigation reports with various Ministries/Departments/Organisations.

As per available information with the CBI, it has registered 1332 complaints for verification, which were received from various departments during last three years i.e. 2009, 2010, 2011 and 2012 (up to 31.7.2012). Out of these, 1233 complaints have been disposed off and 89 complaints are pending for verification as on 31.7.2012.

In CBI, the verification of the complaints is secretly done by the officers of the rank of Sub-Inspector to Additional Superintendent of Police. A time limit of 3 months has been prescribed for completion of secret verification. In complicated matters, time of four months may be taken with prior permission of the DIG concerned.

To ensure proper monitoring, the DIGs are required to review all pending complaints every month and send a report to the Head Office with their comments on the complaints pending verification for more than three months.

Accordingly, all efforts are made to dispose of the complaints within the prescribed time limit. However, in some complicated matters, when the verification exceeds the prescribed time limit the matter is monitored by the supervisory officers.